

SILVER COINAGE, ACT, 1838

ACT NO. XXI. OF 1838

(Rep., Act 13 of 1862)

[27th August, 1838.]

*Passed by the Hon'ble the President of the Council of India in Council, on the 27th August, 1838.*

I. **IT** is hereby enacted, that it shall be lawful for the Governor General of India in Council, in his executive capacity, to direct the Coinage and issuing of any Silver Coins, of a value represented in even annas or sixteenths of the Company's Rupee, provided they be of the same standard as that prescribed for such Rupee by the Act No. XVII. of 1835, and of proportionate weight.

II. And it is hereby enacted, that the provisions of Act No. XVII. of 1835 and of Act No. XXXI. of 1837, applicable to the devices, inscriptions, and embellishments of the Coins coined and issued by virtue of the Act No. XVII. of 1835, shall be applicable to the Coins which may be coined and issued by virtue of this Act.

---